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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 135/7/NCLT/AHM/2017**

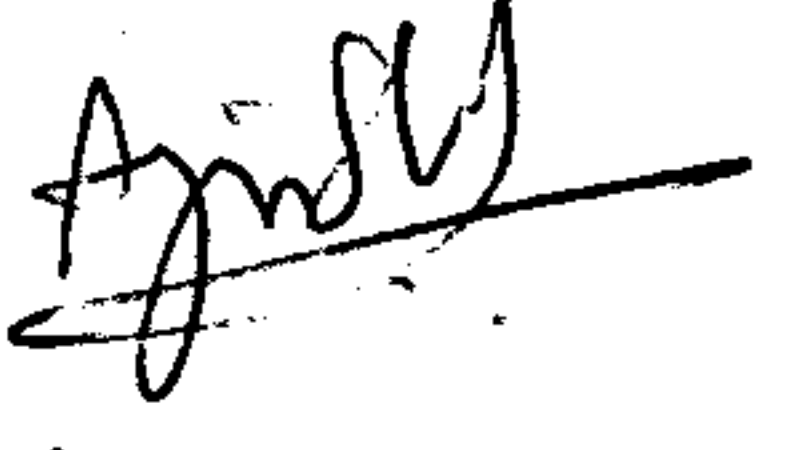


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: Bank of Baroda.  
V/s.  
Vimal Oil & Foods Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Corporate Debtor	
2.	Avinesh Bisht	Adv.	Financial Creditor	
3.	Abhishek Makhija	Adv.	Financial Creditor	
4.	Sahil Shah	Adv.	Financial Creditor	

**ORDER**

Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Abhishek Makhija with Learned Advocate Mr. Avinesh Bisht present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Further affidavit of Applicant along with certified copy of Board resolution dated 14.11.2017 filed.

List the matter 20.11.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.